

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 30
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

Vs.

Haridwar Iron & Ispat Rolling Ltd.

... Petitioner

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)

Order delivered on 28.04.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

Mr. Prateek Kushwaha, Adv.

ORDER

IA-1965/2021

7th Progress report filed by Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the bench at the time of final disposal.

IA-1965/2021 stands disposed of.

IA-4086/2020

On the application moved for exclusion of lock down period from 25.03.2020 to 30.06.2020 (98 days) and extension of liquidation period for one more year, the same is hereby allowed.

Accordingly, IA-4086/2020 is hereby disposed of.

(S/D)
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

(S/D)
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)